

Section 241 and 242 of the Companies Act, 2013 is still pending before the Tribunal, we dispose of the instant Appeal with the request to the National Company Law Tribunal (Guwahati Bench, Guwahati) to pass appropriate orders at an early date after hearing both the parties. Parties are at liberty to raise all the points before the Tribunal which they are arguing before this Tribunal.

With these observations, the instant Appeal is disposed of.

5. Registry to upload the Order on the website of this Appellate Tribunal send the copy of this Order to the National Company Law Tribunal (Guwahati Bench, Guwahati), forthwith.”

4. On the other hand, the learned Counsel for the Respondents No.1 & 5 submits that as he is newly engaged against the earlier Counsel representing the case, he needs two weeks' time for filing reply. Two weeks' time is granted to file reply with a copy to the Petitioner.

5. Considering the order of Hon'ble NCLAT dated 22.11.2022 and the submissions made by the Petitioners and the Respondents No.1 & 5, the matter is adjourned. The learned Counsel of the Respondents No.1 & 5 is directed to file Vakalatnama within seven days from today.

4. **List the matter along with all the related IAs on 19.01.2023 for hearing.**

Sd/-

(Prasanta Kumar Mohanty)
Member (Technical)
/ D-02.12.2022/

Sd/-

(Deep Chandra Joshi)
Member (Judicial)